Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 27.11.2008

The Meeting No. 35/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 27.11.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President	Nominee, AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pramod Kumar, Technical Officer	DOR
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 33/AM09 dated 13.11.2008 and NC Meeting No. 34/AM09 dated 20.11.2008 were ratified. However, the following amendment was made in the Minutes of NC meeting No. 30/09 dated 23.10.2008 as under: -

In the minutes of NC meeting No. 30/AM09 dated 23.10.2008, as regards outside agenda case No. 1 of M/s Eastern Silk Industries Ltd., inadvertently the total wastage was allowed with 15%, whereas the actual total wastage of 10% was recommended by O/o DC (MSME) vide their U.O No. 37(5)/33/2007-08/Hosy. dated

21.10.2008 in this case for manufacturing of finished silk yarn (Gassed) from Grey silk yarn on the basis of their report of visit. It was therefore decided to allow the total wastage of 10% instead of 15% by amending the Minutes of NC No. 30/AM09 dated 23.10.2008.

Thereafter, Agenda for individual cases for Meeting No. 35/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 35/84-ALC3/2008 **MEETING DATE** : 27.11.2008 MEETING NUMBER

Online case

		Case No.:7/45/84-ALC3/2007	1 2	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
	1	HQ File :01/84/050/00244/AM08/			Defer Date:08.01.2009
		Decision: The Committee consider that status called for from R.A as therefore decided to remind R.A a	to whether this case has been ra	tified by ALC or not is still a	

Case No.:1/24/84-ALC3/2008	Party Name:LASTOLITE IMAGING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Rejected
HQ File :01/84/050/00283/AM09/	RLA File :04/24/040/00126/AM09/	Lic.No/Date:0410097814 07.08.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not indicated the clearly the exact use of various import items. The identification of difuser fabric and GSM of the same have also not been mentioned. Further, measurement, calculation sheet and sketch have also not submitted in absence of which Qty. of inputs cannot be computed. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:6/23/84-ALC3/2008	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
3	HQ File :01/84/050/00263/AM09/	Lic.No/Date:1010030689 25.08.2008	Defer Date: 11.12.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 11.12.2008.

	Case No.:7/23/84-ALC3/2008			Status: Deferred
4	HQ File :01/84/050/00264/AM09/		Lic.No/Date:1010030690 25.08.2008	Defer Date: 11.12.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 11.12.2008.

	Case No.:8/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
₅	HQ File :01/84/050/00265/AM09/		Lic.No/Date:1010030691 25.08.2008	Defer Date: 11.12.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 11.12.2008.

	Case No.:9/23/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS		Status: Deferred
6	HQ File :01/84/050/00266/AM09/		Lic.No/Date:1010030692 25.08.2008	Defer Date: 11.12.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 11.12.2008.

		Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
 ₇	HQ File :01/84/050/00276/AM09/	Lic.No/Date:1010030746 27.08.2008	Defer Date: 11.12.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 11.12.2008.

	Case No.:3/24/84-ALC3/2008	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Rejected
	HQ File :01/84/050/00285/AM09/	RLA File :02/24/040/00138/AM09/	Lic.No/Date:0210116699 29.08.2008	
8	Decision: The Committee considered the case as per agenda and observed that information/ details submitted by the firm is not specific, in absence of which it is not possible to compute the requirement of inputs asked for			

py the intrins not specific, in absence of which it is not possible to compute the requirement of Inp in this case. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:5/24/84-ALC3/2008	Party Name:GANESH POLYTEX LTD.,	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
9	HQ File :01/84/050/00287/AM09/		Lic.No/Date:0610014094 01.09.2008	Defer Date:25.12.2008
	Decision: The Committee conside	ered the case as per agenda and d	lecided to examine the case	on file.

	Case No.:7/24/84-ALC3/2008	Party Name: SHUBH SWASAN INDIA PVT.LTD.,	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Rejected
10	HQ File :01/84/050/00289/AM09/	RLA File :04/24/040/00144/AM09/	Lic.No/Date:0410098304 01.09.2008	
	Decision: The Committee considered the case as per agenda and observed that information/ details called for from firm vide DGFT letter dated 08.10.2008 is still awaited, in absence of which it is not possible to compute the requirement of inputs asked for in this case. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:2/28/84-ALC3/2008	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Rejected
	HQ File :01/84/050/00327/AM09/		Lic.No/Date:0510228703 01.10.2008	
$\ _{11}$	Decision: The Committee consid	ored the case as nor agenda alon	awith other relevant naners	and observed

||11 ||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed||

that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. Further, copy of application has also not been received. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.

Case No.:3/28/84-ALC3/2008	Party Name: KESHAV KNITWEARS LTD.,	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Rejected
HQ File :01/84/050/00328/AM09/		Lic.No/Date:0510228732 01.10.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the | following information/documents from firm: -

- Style No has not been mentioned; (i)
- Denierage of yarn not given; (ii)
- Calculation sheet, Measurement and weight of export product are not mentioned.

In absence of the above details, it is not possible to compute the requirement of inputs. Hence, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

	Case No.:2/29/84-ALC3/2008	-	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
13	HQ File :01/84/050/00335/AM09/		Lic.No/Date:0310488916 03.10.2008	Defer Date: 11.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 11.12.2008.

	Case No.:6/28/84-ALC3/2008	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
14	HQ File :01/84/050/00331/AM09/	RLA File :06/24/040/00029/AM09/	Lic.No/Date:0610014368 06.10.2008	Defer Date: 11.12.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers				

that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 11.12.2008.

			Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
15	HQ File :01/84/050/00333/AM09/		Lic.No/Date:3110035660 06.10.2008	Defer Date: 25.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file wherein similar case of the firm have been ratified and defer the case for re-listing on 25.12.2008.

Case No.:3/29/84-ALC3/2008]	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Rejected
HQ File :01/84/050/00336/AM09/		Lic.No/Date:0510228994 08.10.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. Further, copy of application has also not been received. In view of this, Committee was constrained to reject. RLA may take suitable consequential action accordingly.

Case No.:10/34/84-ALC3	/2008 Party	Name:CLIOVENUS INC,	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
HQ File :01/84/050/00371/A	AM09/	File :07/24/040/00400/AM09/	Lic.No/Date:0710060962 07.11.2008	Defer Date: 25.12.2008
Decision: The Com		the case as per agenda alo	ngwith other relevant papers	and observed

- Dimension of both the export items; (i)
- Whether the item of import No.1 is gummed or degummed;
- Complete manufacturing process indicating the stage-wise wastage.

In absence of above details, quantitative requirements of inputs cannot be computed. Firm may be advised to furnish the above details and defer the case for re-listing on 25.12.2008.

	Case No.:11/34/84-ALC3/2008		Status: Deferred
18	HQ File :01/84/050/00372/AM09/		Defer Date: 25.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file wherein similar case of the firm have been ratified and defer the case for re-listing on 25.12.2008.

		PVT LTD	27.11.2008	Status: Deferred
HQ File :01/8-	4/050/00373/AM09/	RLA File :07/24/040/00423/AM09/	Lic.No/Date:0710061002 11.11.2008	Defer Date: 11.12.2008

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 11.12.2008.

	Case No.:13/34/84-ALC3/2008	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred	
20	HQ File :01/84/050/00374/AM09/	RLA File :10/24/040/00098/AM09/	Lic.No/Date:1010031546 12.11.2008	Defer Date: 11.12.2008	
	Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under				

preparation. Hence, it was decided to defer the case for re-listing on 11.12.2008.

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	Case No.:14/34/84-ALC3/2008	Party Name: LIMITED.,	ll l	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Approved	
	HQ File :01/84/050/00375/AM09/	RLA File :02	ll l	Lic.No/Date:0210119683 14.11.2008		
	Decision: The Committee considered the case as per agenda and in consultation with the representative of					
21	technical authorities present		•	ance authorization issue	d in this case by	
	allowing 2% wastage on repeat basis as detailed below: -					
	Export item	Export Qty.	Import Item	Qty. allowed		
	100% Flax/Linen Yarn Auto	30000 Kgs	100% Flax/Linen Yarn u	pto 30600 Kgs.		
	cono enlicod	_				

cone spliced 80 LEA/NM 50 LEA/NM 50

		,	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Rejected	
	HQ File :01/84/050/00376/AM09/	RLA File :11/24/040/00049/AM09/	Lic.No/Date:1110018961 14.11.2008		
22	Decision: The Committee considered the case as per agenda and observed there cannot be content of HDPE in yarn. Further, bifurcated quantity of HDPE, PP granules and segregated quantity of HDPE & PP in the export product have not been given, in absence of which it is not possible to compute the requirement of inputs asked for in this case. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.				

Case No.:16/34/84-ALC3/2008	Party Name:SHAHI EXPORTS PVT. LTD.		Status: Deferred
HO File :01/84/050/00377/AM09/	RLA File:05/24/040/00506/AM09/	Lic.No/Date:0510230780	Defer Date:

23	[14.11.2008]
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed
	that copy of application has not been received in this case. It was decided to await the same and defer the
	case for re-listing on 11.12.2008.

Case No.:17/34/84-ALC3/2008	-	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
HQ File :01/84/050/00378/AM09/	RLA File :08/24/040/00165/AM09/	Lic.No/Date:0810075982 17.11.2008	Defer Date: 25.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given the following information/details: -

- % Solid content of Silicon Emulsion;
- Blend ratio of Grey cotton and Lycra in the export item;
- Bifurcation of Qty. of white & printed items and details where Optical whitening Agent is required.

In absence of above details, quantitative requirements of inputs cannot be computed. Firm may be advised to furnish the above details and defer the case for re-listing on 25.12.2008.

	Case No.:18/34/84-ALC3/2008	-		Status: Deferred
25	HQ File :01/84/050/00379/AM09/	RLA File :04/24/040/00198/AM09/	l l	Defer Date: 25.12.2008

Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the relevant details pertaining to this case to DC (MSME) for their examination and comments. Hence, it was

decided to defer the case for re-listing on 25.12.2008.

	Case No.:19/34/84-ALC3/2008	1		Status: Deferred
26	HQ File :01/84/050/00380/AM09/	RLA File :05/24/040/00519/AM09/	Lic.No/Date:0510230975 18.11.2008	Defer Date: 11.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 11.12.2008.

	Case No.:20/34/84-ALC3/2008	,	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
27	HQ File :01/84/050/00381/AM09/	RLA File :32/24/040/00040/AM09/		Defer Date: 11.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 11.12.2008.

		Case No.:1/35/84-ALC3/2008	()	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
$\ _{28}$		HQ File :01/84/050/00382/AM09/		Lic.No/Date:0510231196 20.11.2008	Defer Date: 12.11.2008
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed

that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 11.12.2008.

	Case No.:2/35/84-ALC3/2008	ll ll	ty Name:SB J-VON COMPOUNDERS Γ.LTD.,	Meet No/Date:35/84-ALC3/2 27.11.2008	008 Status: Approved
	HQ File :01/84/050/00383/AM09	Lic.No/Date:0810076084 20.11.2008			
11	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage as detailed below: -				
	Export item	Export Qty.	Import Item	Qty. allowed	
	Air Pillo Gel Insoles containing SEBS 58% - 5240 Kgs.	9035 Kgs	Styrene Ethylene Butylenes thermoplastic copolyme (SEBS) of various grades		
	The R.A shall be advise	d to take nece	essary action subject to complia	ance of other usual cond	ditions.

		Party Name:EASTERN SILK INDUSTRIES LIMITED	Meet No/Date:35/84-ALC3/2008 27.11.2008	Status: Deferred
30	HQ File :01/84/050/00384/AM09/		Lic.No/Date:0210119991 20.11.2008	Defer Date: 11.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the

case for re-listing on 11.12.2008.

Manual agenda cases

Case No. 473	M/s Ganga Acrowools Ltd., Ludhiana	
NC35/09 dt.27.11.2008	F.NO.1/84/162/96/AM09-DES-V	
Ratification of input output	norms in respect of Advance Authorization No.	
3010055042 dt. 14.02.2008 –	- under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments from R.O, TC, Noida are still awaited. It was therefore decided to remind them and defer the case for relisting on 25.12.2008.

Case No. 474	M/s Kaytee Corporation, Mumbai
NC35/09 dt.27.11.2008	F.NO.1/84/162/501/AM08-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
03100436974 dt. 20.07.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments from R.O, TC, Mumbai are still awaited. It was therefore decided to remind them and defer the case for re-listing on 25.12.2008.

Case No. 475	M/s Subbarow Apparels, Chennai
NC35/09 dt.27.11.2008	F.NO.1/84/50/190/AM09-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0410097036 dt. 08.07.2008 -	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/40/2008-09/Hosy. dated 24.11.2008 as detailed below: -

Export item	Import item	Quantity allowed
Men's Under pant (boxer shorts) made from 100% cotton yarn dyed fabric, GSM-100+/-10%	1	1.08 Sq mtrs./Pc

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 476	M/s Parveen Exports, Chennai			
NC35/09 dt.27.11.2008	F.NO.1/84/50/555/AM05-DES-V			
Ratification of input output	norms in respect of Advance Authorization No.			
0410066620 dt. 27.01.2005 -	under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 25.12.2008.

Case No. 477	M/s Aspinwall & Co. Ltd.			
NC35/09 dt.27.11.2008	F.NO.1/85/162/96/AM09-DES-V			
Ratification of input output norms in respect of Advance Authorization No				
1010029741 dt. 10.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of similar manufacturing firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 11.12.2008.

Case No. 478	M/s Jaya Shree Textiles (a unit of Aditya Birla Nuvo Ltd.)		
NC35/09 dt. 27.11.2008 F.NO.1/84/162/137/AM09-DES-V			
Fixation of standard input output norms for Auto cone spliced flax/linen yarn			

Decision: The Committee considered the case as per agenda and perused the re-vised written comments of DC (MSME) conveyed vide their U.O No. 37(5)/135/2005-06/Hosy, dated 25.11.2008 whereby a total 4.5% wastage has been recommended in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to fix the Standard Input Output norms for auto cone spliced flax/linen yarn as detailed below: -

No						allowed	b
J- 370	100% Flax/Linen (Auto spliced).	yarn cone	1 Kg	Flax/Linen n & Knotted)	yarn	1.045 of expo	Kg/Kg. ort item.

It was therefore decided to issue a Public Notice on the above line with the approval of DG.

Case No. 479	M/s Loyal Textiles Mills Ltd., Kovilpatti			
NC35/09 dt.27.11.2008	F.NO.1/84/50/136/AM09-DES-V			
Ratification of input output norms in respect of Advance Authorization No.				
3510023604 dt. 28.05.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 25.12.2008.

Case No. 480	M/s Chelsea Mills, New Delhi			
NC35/09 dt.27.11.2008	F.NO.1/84/50/157/AM06-DES-V			
Ratification of input output norms in respect of Advance Authorization No.				
0510158636 dt. 30.05.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 04.12.2008.

Case No. 481	M/s Chelsea Mills, New Delhi			
NC35/09 dt.27.11.2008	F.NO.1/84/50/592/AM06-DES-V			
Ratification of input output norms in respect of Advance Authorization No				
0510171001 dt. 05.12.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 04.12.2008.

Case No. 482	M/s Chelsea Mills, New Delhi			
NC35/09 dt.27.11.2008	F.NO.1/84/50/545/AM07-DES-V			
Ratification of input output	norms in respect of Advance Authorization No.			
0510200771 dt. 12.03.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 04.12.2008.

Case No. 483	M/s Chelsea Mills, New Delhi				
NC35/09 dt.27.11.2008	F.NO.1/84/50/316/AM06-DES-V				
Ratification of input output norms in respect of Advance Authorization No					
0510192062 dt. 04.10.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 04.12.2008.

Case No. 484	M/s Chinar forge Ltd., Jallandhar			
NC35/09 dt.27.11.2008	F.NO.1/84/50/157/AM06-DES-V			
Ratification of input output norms in respect of Advance Authorization No.				
3010057469 dt. 08.08.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file wherein similar case of the firm have been ratified and defer the case for re-listing on 25.12.2008.

Outside agenda cases

Case No. 1 M/s Luminous International. Kolkata NC35/09 dt.27.11.2008 F.NO.1/84/50/450/AM07-DES-V Ratification of input output norms in respect of Advance Authorization No. 0210096718 dt. 27.12.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/60/2008-09/Hosy. dated 24.11.2008 in partial modification of earlier decision as detailed below: -

Export item	Import item	Quantity allowed
Industrial Leather Hand Gloves	40% Kevlar 60% Stainless	0.126 Sq mtrs./Pair
with Interlock Lining 40% Kevlar	Steel Lining fabric, GSM-	
60% Stainless Steel inside.	200+/-10%	

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 2	M/s Chelsea Mills, New Delhi
NC35/09 dt.27.11.2008	F.NO.1/84/162/318/AM08-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510221307 dt. 30.05.2005 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by amending the earlier decision as detailed below: -

For the export product No. 2

The items of import at S.No. 3 and 4, which were allowed in Nos. earlier may be allowed in Sets i.e as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

_	Case No. 3	M/s Chelsea Mills, New Delhi
	NC35/09 dt.27.11.2008	F.NO.1/84/50/235/AM09-DES-V
	Ratification of input output	norms in respect of Advance Authorization No.
	0510224899 dt. 01.08.2008 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by amending the earlier decision as detailed below: -

For the export product No. 3 and 4

The items of import at S.No. 4 and 5, which were allowed in Nos. earlier may be allowed in Sets i.e as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 4	M/s Richa & Co., New Delhi	
NC35/09 dt.27.11.2008	F.NO.1/84/162/492/AM09-DES-V	
Clarification regarding exported item under Target Plus Licence as to whether Pillow		
cover is covered under SION, J -169.		

The Committee considered this case as per agenda. It is seen that in this case the export of Pillow Cover has been made against which the exporter has earned the duty credit scrip issued under Target Plus Scheme and now the applicant firm has imported 100% Linen dyed woven fabric. In this case, Applicant is seeking a clarification as to whether "Pillow Cover" is covered under SION, S.No. J-169.

The Committee observed that in the SION, S.No. J-169, export product is described as under: -

SION entry

Export product

SION, S.No. J-169

Dyed placemat, Napkin, Table Cloth, Cushion

Cover and Comfort Cover, etc.

The representatives of technical authorities present in the meeting observed that Cushion Cover/Comfort Cover are similar to Pillow Covers and since the words 'etc'. are used in this SION, Pillow Covers are covered by this SION entry. This may be transferred to PC-3 Section for giving necessary clarification on nexus on import of inputs in Target Plus Scheme.

Case No. 5	M/s Vanasthali, Textile Industries, Itd. Mumbai
NC 35/09 dt. 27.11.2008	F.NO.1/84/162/1038/AM08-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0510212555 dt. 26.11.200	07 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith relevant papers while Sh. Raghuram, an authorized representative of firm alongwith other representatives was also present in the meeting for personal hearing. They explained the case alongwith relevant details/information pertaining to this case. The Committee after deliberations decided to refer the details submitted by the firm to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.12.2008.

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